# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

# L O K S A B H A UNSTARRED QUESTION No. 1821 TO BE ANSWERED ON FRIDAY, THE 16<sup>th</sup> DECEMBER, 2022.

## **Bill for Bail System**

#### 1821. SHRI THOMAS CHAZHIKADAN:

### Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken note of the Supreme Court guidelines for creating a separate legislation for the bail system in India;
- (b) if so, whether the Government is planning to introduce a bill for the same; and
- (c) if so, the details thereof?

#### ANSWER

# MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (c)The Department-related Parliamentary Standing Committee on Home Affairs, in its 111<sup>th</sup>, 128<sup>th</sup> and 146<sup>th</sup>Reports recommended for a comprehensive review of the Criminal Justice System of the country and introducing a comprehensive legislation in Parliament rather than bringing about piece meal amendments in respective Acts.